

**One time settlement of displaced persons from PoK and West Pakistan**

1984. SHRI SHAMSHER SINGH MANHAS: Will the Minister of HOME AFFAIRS be pleased to state:

(a) under PMs package, whether any time-frame have been set up for distribution of one time settlement of displaced persons from Pakistan Occupied Kashmir (PoK) and West Pakistan refugees and guidelines issued to State Government in this regard; and

(b) whether funds have been released for disbursement of relief?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) and (b) Under the Prime Minister's development package for Jammu and Kashmir-2015, there is a provision of ₹ 2000 crore for rehabilitation package for one time settlement of 36,384 families from PoK and Chhamb Displaced Persons. This specific package does not include West Pakistan Refugees. So far no funds have been disbursed on this account and no time-frame for the same has been fixed.

**Provision for pregnant women in jails**

1985. SHRI MD. NADIMUL HAQUE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is a provision for pregnant women and other prisoners in the Central Jail for accommodating special diet according to their special needs;

(b) if so, the details thereof;

(c) whether they are kept under the strict supervision of a medical officer; and

(d) the number of any pregnancy terminated due to miscarriage, death of pregnant women and other prisoners suffering from special medical condition in last three years, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) "Prisons" is a State subject as per Entry 4 of List II of the Seventh Schedule to the Constitution of India. Therefore, the administration and management of prisons is primarily the responsibility of the State Governments.

The Government of India has issued an advisory on 15.5.2006 on the guidelines framed by the Supreme Court in the matter of R.D.

Upadhyaya vs State of Andhra Pradesh and others which provides pre-natal and post-natal care for both mother and child in the prison, which may be downloaded